BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 82/2025
IN
ORIGINAL APPLICATION NO. 440/2018

IN THE MATTER OF:
KULDEEP SINGH PARIHAR …APPLICANT

VERSUS

STATE OF MADHYA PRADESH & ORS. …RESPONDENTS

INDEX

Sr. No.	Particulars	Page No.
1.	Status Report in Execution Application on behalf of Respondent No. 2 –Municipal Corporation, Ujjain	**1-4**
2.	**ANNEXURE R/1:** Copy of the Panchanama dated 21.01.2026 alongwith photographs.	**5**
3.	**ANNEXURE R/2:** Copy of the Letter dated 23.01.2026 sent by Respondent No. 2 to the Tehsildar, Ujjain	**6**
4.	**ANNEXURE R/3:** Copy of the Notice dated 06.02.2026 issued by the Respondent No. 2 to Shri Panch Dashnam Juna Akhada	**7**
5.	**Vakalatnama** on behalf Respondent No.2/ Municipal Corporation, Ujjain, along with Authority Letter.	**8-9**
6.	Proof of Service	**10**

DATE: 25.02.2026
PLACE: New Delhi

C. ANKEETA APPANNA
Advocate for the Respondent No. 2
E. No. 2259-A/2014
A-89, L.G.F., Defence Colony,
New Delhi – 110024.
Mobile.: +91 9930191883
Email:ankeeta.codanda@gmail.com

1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 82/2025
IN
ORIGINAL APPLICATION NO. 440/2018

IN THE MATTER OF:

KULDEEP SINGH PARIHAR ...APPLICANT

VERSUS

STATE OF MADHYA PRADESH & ORS. ...RESPONDENTS

STATUS REPORT ON AFFIDAVIT IN EXECUTION APPLICATION ON BEHALF OF RESPONDENT NO. 2 – MUNICIPAL CORPORATION, UJJAIN.

I, **Laxman Prasad Sahu**, aged about 36 years, Building Officer, Zone No. 06, Municipal Corporation, Ujjain and Officer-in-Charge of the present case on behalf of Respondent No. 2, do hereby solemnly affirm and state as under:

1. I am the Deponent herein and fully conversant with facts and circumstances of the present case and I have perused the Execution Application. I am competent and duly authorized to submit and verify this Status Report on behalf of Respondent No. 2 herein.

2. That the present Execution Application (**EA**) has been filed seeking compliance of Order dated 17.08.2018 passed in Original Application ("**said O.A.**") No. 440/2018 with respect to construction on Khasra No. 1945/2 admeasuring 2.985 hectares on the bank of Neel Ganga Lake, Ujjain ("**said Lake**").

NOTARY
DISTRICT UJJAIN
(M.P.) INDIA
24 FEB 2026

(आयुक्त के अधिकारों से वेष्ठित)
उज्जैन नगर पालिक निगम

3. This Hon'ble Tribunal, vide Order dated 17.08.2018, stopped construction on the bank within 9 meters of the said Lake based on the then District Collector's Report. The Applicant submits that the construction recommenced in 2025, leading to filing of this EA.

4. That this Hon'ble Tribunal, vide its Order dated 02.12.2025 was pleased to issue notice to all the Respondents for filing their response/reply in the EA.

5. In compliance with this Hon'ble Tribunal's order dated 02.12.2025, the Respondent No. 2's officers inspected the bank of the said Lake on 21.01.2026 and drew a Panchanama before two panchas. The Panchanama recorded that construction was ongoing near the said Lake, which construction came to be immediately stopped. That further the construction was not found to be carried out by the Respondent No. 6- Dillu Pahalwan but by Shri Panch Dashnam Juna Akhada (**"said Akhada"**). It further recorded that it would be appropriate for the Revenue Department to determine whether the ongoing construction would fall within the restricted area of the said Lake and at the location as mentioned in the said O.A. Copy of the Panchanama dated 21.01.2026 is marked and annexed herewith as **ANNEXURE R/1.**

6. That further the Respondent No. 2 sent a Letter dated 23.01.2026 to the Tehsildar, Ujjain enclosing therein the Order dated 02.12.2025 passed by this Hon'ble Tribunal in the said EA. The said Letter mentioned that based on the Report of the then District Collector, the construction on Land Survey No.1945/2 admeasuring 2.985 hectares at the bank of the said

NOTARY
DISTRICT UJJAIN
(M.P.) INDIA
24 FEB 2026

कार्यपालन यंत्री / भवन अधिकारी
(आयुक्त के अधिकारों से प्रतिनिधित)
... नगर पालिक निगम

Lake was stopped in the year 2018. However, the Applicant has attached certain photographs in the said EA, depicting therein that the construction work was re-commenced by the same person at the same place, which is in direct contravention to the Order dated 02.12.2025 passed by this Hon'ble Tribunal. It was further mentioned that that on 21.01.2026, an inspection at the bank of the said Lake was carried out by the officers of Respondent No. 2, and construction was found to be underway. However, the Respondent No. 2 has asked the Revenue Department to ascertain and verify whether the said construction is being carried out at the location mentioned in the said O.A., and whether the said construction is within 9 meters of the said Lake. Vide the said Letter, the Respondent No. 2 requested the Tahsildar to carry out a proper inspection and send a report to the Respondent No. 2, to enable them to file an appropriate reply before this Hon'ble Tribunal on 25.02.2026. Copy of the Letter dated 23.01.2026 sent by Respondent No. 2 to the Tehsildar, Ujjain is marked and annexed herewith as **ANNEXURE R/2.**

7. That Respondent No. 2 issued a Notice dated 06.02.2026 to the said Akhada informing them that in compliance of Order dated 02.12.2025, an inspection was carried out on 21.01.2026 on the bank of the said Lake by the officers of Respondent No. 2. That it was mentioned that during the inspection, it was found that construction was being carried out near the said Lake by the said Akhada. It was further mentioned that in this regard, the Respondent No. 2 has requested Revenue Department to ascertain and verify whether the construction is within 9 meters of the said Lake and whether the construction site is at the same

NOTARY
DISTRICT UJJAIN
(M.P.) INDIA
24 FEB 2026

4

place, where construction was previously ordered to be stopped by this Hon'ble Tribunal in the year 2018. The Respondent No. 2 asked the said Akhada to forthwith stop all construction work at the bank of the said Lake under information to the Respondent No. 2, pending the Revenue Department's verification. Copy of the Notice dated 06.02.2026 issued by the Respondent No. 2 to Shri Panch Dashnam Juna Akhada is marked and annexed herewith as **ANNEXURE R/3.**

8. The present Status Report on behalf of Respondent No. 2 is being filed for the kind consideration of this Hon'ble Tribunal and may be kindly be taken on record. The Respondent No. 2 craves leave of this Hon'ble Tribunal to file any further affidavit/status report in the present matter.

NOTARY Government of India Begampura, Ujjain

DEPONENT

कार्यपालन यंत्री / भवन अधिकारी (आयुक्त के अधिकारो से वैष्ठित) उज्जैन नगर पालिक निगम

VERIFICATION

I, **Laxman Prasad Sahu**, the Deponent above-named, do hereby verify that the contents of Paragraph Nos. 1 to 8 of the above affidavit are true and correct to my knowledge based on official records and legal instructions, and nothing material has been concealed therefrom.

Verified at Ujjain on this day of February, 2026.

DEPONENT

कार्यपालन यंत्री / भवन अधिकारी (आयुक्त के अधिकारो से वैष्ठित) उज्जैन नगर पालिक निगम

NOTARY DISTRICT UJJAIN (M.P.) INDIA

24 FEB 2026

...Verma Notary Duly Appointed and authorised under Notaries Act ... of 1952 ... Notarial ... Begampura Ujjain ... certify Sworn before me the 24 FEB 2026 by Laxman Prasad Sahu ... who is personally known to me has been identified ... R/O: Nagar Nigam municipal corporation Ujjain MP.

Palace at My Office Ujjain (M.P.)

9 AM/PM Serial No 83

ANNEXURE R/1

स्थल पंचनामा

दिनांक 21/01/2026

आज दिनांक 21.01.2026 को Honourable National Green Tribunal Principal Bench- New Delhi के Execution Application No. 82/2025 In Original Application No. 440/2018, Kuldeep Singh Parihar Vs State of Madhya Pradesh & Ors. में पारित आदेश दिनांक 02.12.2025 के संदर्भ में निरीक्षण हेतु भवन निरीक्षक तथा भवन अधिकारी झोन क्रमांक 06 नगर पालिक निगम उज्जैन, नीलगंगा सरोवर मौका स्थल पर उपस्थित हुये।

मौका स्थल पर नीलगंगा सरोवर के पास निर्माण कार्य प्रचलित पाया गया। स्थल पर प्रचलित निर्माण कार्य को तत्काल रूकवाया गया। मौका स्थल पर उक्त निर्माण कार्य दिल्लू पहलवान द्वारा किया जाना नहीं पाया गया। उक्त निर्माण कार्य श्री पंच दशनाम जूना अखाड़ा परिषद द्वारा कराया जाना पाया गया। प्रचलित निर्माण कार्य नीलगंगा सरोवर के प्रतिबंधित क्षेत्र अंतर्गत आता है अथवा नहीं तथा प्रचलित निर्माण कार्य Original Application No. 440/2018 में उल्लेखित स्थल पर ही हो रहा है, का निर्धारण राजस्व विभाग से कराया जाना उचित होगा। स्थल पर तैयार पंचनामा पढ़कर सुनाया गया। सनद रहे वक्त पर काम आवे।

भवन निरीक्षक
झोन क्र.06

कार्यपालन यंत्री / भवन अधिकारी
(आयुक्त के अ... से वैष्ठित)
उज्जैन नग... निगम

ANNEXURE R/2

कार्यालय नगर पालिक निगम, उज्जैन
नगर निवेश शाखा

उज्जैन दिनांक 23.01.2026.

क्रमांक/भवन शाखा–06/2026/538

प्रति,

तहसीलदार
तहसील–उज्जैन नगर
जिला–उज्जैन म.प्र

विषयः– Honourable National Green Tribunal Principal Bench New Delhi के Execution Application No. 82/2025 In Original Application No. 440/2018, Kuldeep Singh Parihar Vs State of Madhya Pradesh & Ors. में पारित आदेश दिनांक 02.12.2025 के सबंध में।

उपरोक्त विषयांतर्गत लेख है कि Honourable National Green Tribunal Principal Bench New Delhi के Execution Application No. 82/2025 In Original Application No. 440/2018, Kuldeep Singh Parihar Vs State of Madhya Pradesh & Ors. मे दिनांक 02.12.2025 में सलंग्न अनुसार आदेश पारित हुआ है।

उक्त पारित आदेश अनुसार उल्लेखित है कि करबा उज्जैन तहसील व जिला उज्जैन के भूमि सर्वे नं. 1945/2 रकबा 2.985 हे. स्थित नीलगंगा सरोवर के किनारे तत्समय प्रचलित निर्माण कार्य के संबंध में तत्कालीन कलेक्टर महोदय की रिपोर्ट को मानते हुए प्रचलित निर्माण को रोका गया था। Execution Application के आवेदक के अभिभाषक द्वारा Photographs सलंग्न करते हुए प्रस्तुत किया गया है कि उसी स्थान पर उसी व्यक्ति द्वारा पुनः निर्माण कार्य प्रांरभ कर दिया गया है। जो कि माननीय अभिकरण के आदेश की अवज्ञा तथा मानको का उल्लंघन है।

उक्त क्रम में दिनांक 21.01.2026 को भवन निरीक्षक तथा मेरे द्वारा उक्त स्थल का निरीक्षण किया गया। स्थल पर नीलगंगा सरोवर के पास निर्माण कार्य प्रचलित पाया गया। मगर उक्त प्रचलित निर्माण कार्य Original Application No. 440/2018 में उल्लेखित स्थल पर ही हो रहा है। तथा प्रचलित निर्माण कार्य नीलगंगा सरोवर से 09 मीटर के अदंर है, का निर्धारण राजस्व विभाग से किया जाना है।

अतः उक्त संबंध में यथोचित परीक्षण कराकर तत्संबंध में अवगत कराने का कष्ट करें ताकि आगामी पेशी दिनांक 25.02.2026 को उक्त संबंध में जवाब प्रस्तुत किया जा सकें।

(हस्ताक्षर) 02-06.
भवन अधिकारी
(आयुक्त के अधिकारो से वैष्ठित)
झोन क्रं. 06
नगर पालिक निगम, उज्जैन

क्रमांक/भवन शाखा–06/2026/539
उज्जैन दिनांक 23.01.2026

प्रतिलिपिः–

1. कलेक्टर, जिला उज्जैन की ओर सादर सूचनार्थ प्रेषित।
2. आयुक्त, नगर पालिक निगम, उज्जैन की ओर सादर सूचनार्थ प्रेषित
3. अपर आयुक्त, नगर पालिक निगम, उज्जैन की ओर सादर सूचनार्थ प्रेषित।
4. नगर निवेशक, नगर पालिक निगम, उज्जैन की ओर सादर सूचनार्थ प्रेषित।
5. उपायुक्त ,झोन क्रं. 06, नगर पालिक निगम, उज्जैन की ओर सादर सूचनार्थ प्रेषित।
6. सहायक आयुक्त, झोन क्रं. 06, नगर पालिक निगम ,उज्जैन की ओर सादर सूचनार्थ प्रेषित।
7. भवन निरीक्षक झोन क्रं. 06, नगर पालिक निगम, उज्जैन की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

(हस्ताक्षर) 02-06
भवन अधिकारी
(आयुक्त के अधिकारो से वैष्ठित)
झोन क्रं. 06
नगर पालिक निगम, उज्जैन

आवक लिपिक
उज्जैन नगर

कार्यपालन यंत्री / भवन अधिकारी
(आयुक्त के अधिकारो से वैष्ठित)
उज्जैन नगर पालिक निगम

ANNEXURE R/3

कार्यालय नगर पालिक निगम, उज्जैन

नगर निवेश शाखा

क्रमांक/भवन शाखा–06/2026\ 948 उज्जैन दिनांक 06.02.2026

प्रति,

श्री पंच दशनाम जूना अखाड़ा परिषद
नीलगंगा सरोवर के पास
वार्ड नं. 36, उज्जैन

विषयः– नीलगंगा सरोवर के पास प्रचलित निर्माण कार्य को रोके जाने के संबंध में।

संदर्भः– Honourable National Green Tribunal Principal Bench New Delhi के Execution Application No. 82/2025 In Original Application No. 440/2018, Kuldeep Singh Parihar Vs State of Madhya Pradesh & Ors. में पारित आदेश दिनांक 02.12.2025 के सबंध में।

उपरोक्त विषयांतर्गत लेख है कि सदर्भित आदेश अनुक्रम में दिनांक 21.01.2026 को नीलगंगा सरोवर का स्थल निरीक्षण किया गया। स्थल निरीक्षण के दौरान नीलगंगा सरोवर के पास आपके द्वारा निर्माण कराया जाना पाया गया।

उक्त निर्माण नीलगंगा सरोवर से प्रतिबंधित क्षेत्र (09 मीटर के अंदर) है अथवा नहीं तथा उक्त निर्माण 2018 में माननीय एन.जी.टी. के आदेश अनुसार रोके गये निर्माण स्थल पर है अथवा नहीं ,का राजस्व विभाग से निर्धारण हेतु कार्यालयीन पत्र क्रमांक/भवन शाखा–06/2026/938 दिनांक 23.01.2026 जारी किया गया है।

अतः उक्त निर्धारण होने तक प्रचलित निर्माण कार्य को तत्काल प्रभाव से बंद कर नगर पालिक निगम को लिखित में सूचित करें।

06-02-06

भवन अधिकारी
(आयुक्त के अधिकारो से वैष्ठित)
झोन क्रं. 06
नगर पालिक निगम, उज्जैन

क्रमांक/भवन शाखा–06/2026 | 949 उज्जैन दिनांक 06.02.2026

प्रतिलिपिः–

1. कलेक्टर , जिला उज्जैन की ओर सादर सूचनार्थ प्रेषित।
2. आयुक्त, नगर पालिक निगम उज्जैन की ओर सादर सूचनार्थ प्रेषित
3. अपर आयुक्त, नगर पालिक निगम उज्जैन की ओर सादर सूचनार्थ प्रेषित।
4. नगर निवेशक, नगर पालिक निगम उज्जैन की ओर सादर सूचनार्थ प्रेषित।
5. उपायुक्त ,झोन क्रं. 06, नगर पालिक निगम, उज्जैन की ओर सादर सूचनार्थ प्रेषित।
6. सहायक आयुक्त, झोन क्रं. 06, नगर पालिक निगम, उज्जैन की ओर सादर सूचनार्थ प्रेषित।
7. भवन निरीक्षक झोन क्रं. 06, नगर पालिक निगम, उज्जैन की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

o/c

06-02-06

भवन अधिकारी
(आयुक्त के अधिकारो से वैष्ठित)
झोन क्रं. 06
नगर पालिक निगम, उज्जैन

कार्यपालन यंत्री / भवन अधिकारी
(आयुक्त के अधिकारों से वैष्ठित)
उज्जैन नगर पालिक निगम

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
AT NEW DELHI
EXECUTION APPLICATION NO. 82 OF 2025
IN
ORIGINAL APPLICATION NO. 440 OF 2018

IN THE MATTER OF:

Kuldeep Singh Parihar ...Applicant

Versus

State of Madhya Pradesh & Ors. ...Respondents

VAKALATNAMA

KNOW ALL TO WHOM THESE PRESENTS SHALL COME THAT I, **Shri Laxman Prasad Sahu, the Building Officer of Municipal Corporation, Ujjain** the Respondent No. 2 herein in the above Application, do hereby appoint: **MS. C. ANKEETA APPANNA (D/2259-A/2014) having her Office at A-89, First Floor, Defence Colony, New Delhi – 110024**, bearing Phone No. 9930191883, and having email id: ankeeta.codanda@gmail.com (hereinafter called the Advocate), to be my Advocate in the above-mentioned cause and authorize her to do all the following acts, deeds and things or any of them that is to say:-

1. To act, appear and plead in the above-mentioned case in this Court or any other Court in which the same may be tried or heard in first instance or in appeal or revision or any other cause of its progress until its final decision.
2. To sign, file, verify and present pleadings, appeals, Cross-objections or petitions for revision, withdrawal, compromise or other petitions or affidavits, or other documents necessary or advisable for the prosecution relating to the said case in all stages of the case.
3. To file and take back documents, to admit and/or deny the documents of opponent.
4. To withdraw or compromise the said case or submit to arbitration any differences or dispute that shall arise touching or in any manner relating to the said case.
5. To take execution proceedings.
6. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case or advisable for prosecution of said cause in all its stages.
7. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf .

AND I the undersigned hereby agree to ratify all acts whatever done by the aforesaid Advocate or her substitute in pursuance of this authority;

AND I the undersigned hereby agree not to hold the advocate or her substitute responsible for the result of the said cause in consequence of her absence from the Court when the said cause is called up for hearing;

AND I the undersigned hereby agree that in the event of the whole or any part of the fees agreed by me to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said cause until the same is paid.

IN WITNESS WHEREOF I hereunto set our hand to these presents, the contents of which have been explained to and understood by me, on this 24th day of February, 2026.

C. Ankeeta Appanna
Advocate

Municipal Corporation, Ujjain
Through Building Officer, Laxman Prasad Sahu
(Respondent No. 2)

भवन अधिकारी
(आयुक्त के अधिकारों से वंचित)
उज्जैन नगर पालिक निगम

NCT OF DELHI COURT FEE ₹5
DLCT080288F2302N
08-JUN-2023

कार्यालय नगर पालिक निगम, उज्जैन

(विधि विभाग)

(छत्रपति शिवाजी भवन, आगर रोड उज्जैन)

क्रमांक/विधि/2025/898 उज्जैन दिनांक 18.12.2025

प्रति,

भवन अधिकारी
जोन क्र. 6
नगर पालिक निगम, उज्जैन

विषय— माननीय न्यायालय राष्ट्रीय हरित अधिकरण, भोपाल में प्रस्तुत याचिका क्र. ओ.ए. 440/2025 कुलदीप सिंह परिहार विरुद्ध म.प्र. शासन एवं अन्य में आपके प्रकरण का प्रभारी अधिकारी नियुक्त करने के संबंध में।

————————0000————————

विषयांकित में लेख है कि, माननीय न्यायालय राष्ट्रीय हरित अधिकरण, भोपाल में प्रस्तुत याचिका क्र. ओ.ए. 440/2025 कुलदीप सिंह परिहार विरुद्ध म.प्र. शासन एवं अन्य में आपको प्रकरण का प्रभारी अधिकारी नियुक्त किया जाता है। आप तत्काल निगम अभिभाषक से संपर्क करें एवं प्रकरण से संबंधित जवाब तैयार करवाएं। जवाब पर हस्ताक्षर कर प्रकरण की जानकारी भी आवश्यक हो, उन्हें उपलब्ध कराएं। प्रकरण में नगर निगम की ओर से सक्षम पक्ष समर्थन की व्यवस्था कराएं। नियत पेशी दिनांक, वार, स्टेटस से आयुक्त महोदय /विधि विभाग को लिखित में अवगत कराएं।।

(2) प्रकरण के प्रभारी अधिकारी जवाब दावा तैयार कराने हेतु संबंधित विभाग से सभी आवश्यक दस्तावेज व नस्ती प्राप्त करेंगे तथा माननीय न्यायालय में जवाब दावा प्रस्तुत होने के बाद संबंधित अधिवक्ता से दस्तावेज व नस्ती प्राप्त कर वापस मूल विभाग/शाखा में जमा कराएंगे। इस हेतु प्रभारी अधिकारी व्यक्तिगत रूप से उत्तरदायी होंगे।।

संलग्न अभिभाषक पत्र एवं याचिका

अपर आयुक्त (विधि)
नगर पालिक निगम, उज्जैन

क्रमांक/विधि/2025/899 उज्जैन दिनांक 18.12.2025

प्रतिलिपि—

1. आयुक्त, नगर पालिक निगम, उज्जैन की ओर सूचनार्थ प्रेषित।
2. श्रीमति अंकिता अपन्ना, अभिभाषक, की ओर सूचनार्थ प्रेषित।

अपर आयुक्त (विधि)
नगर पालिक निगम, उज्जैन

Scanned with OKEN Scanner

Gmail ankeeta codanda <ankeeta.codanda@gmail.com>

EA No. 82/2025 in O.A. 440/2018 || Kuldeep Singh Parihar vs. State of M.P. & Ors.

1 message

ankeeta codanda <ankeeta.codanda@gmail.com> Wed, Feb 25, 2026 at 9:49 AM
To: Kanishk Devesh Sharma <kanishkdevesh1@gmail.com>, Ayush Dev Bajpai <ayush.ips@gmail.com>, chairman-mppcb@mp.gov.in, sccyuad@mp.gov.in
Bcc: Rishi Sahu Sahu <slaxmanprasad9@gmail.com>

Dear Sir/ Madam,

Please find attached Status Report on behalf of the Respondent No. 2 - Municipal Corporation, Ujjain in the captioned matter, as and by way of advance service upon you.

Thank you.

Regards,
C. Ankeeta Appanna
Advocate on Record
Supreme Court of India

A-89, L.G.F., Defence Colony,
New Delhi - 110024.
Mobile: +91 9930191883
Landline: 011 41672693

Status Report on behalf of Respondent No. 2 NGT.pdf
6718K